

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Diary No(s) . 26960/2017

(Arising out of impugned final judgment and order dated 15-05-2017 in WP No. 10692/2017 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

RAM AVATAR AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP, exemption from filing O.T.)

Date : 23-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
 Mr. N.K. Seth, Sr. Adv.
 Mr. Sachin Garg, Adv.
 Mr. K. K. Mohan, AOR

For Respondent(s) Mr. H.C. Kharbanda, Adv.
 Mr. T.N. Saxena, Adv.
 Mr. Vipin Kumar Saxena, Adv.
 Ms. Sampa Sengupta Ray, Adv.
 Mr. Deepak Jyoti G, Adv.
 Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Status quo, obtaining as on today, shall be
maintained by the parties.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master